ALTERNATIVE CAUSELIST

COURT NO. 1 (THROUGH VC) SINGLE BENCH (BENCH ID-24850)

HON'BLE THE CHIEF JUSTICE

		Orders(with def	ect)	
1	A.APPL/24/2019	GITA REFRACTORIES PVT LTD REPRESENTED BY MR NARAYANDAS R JAJU VS STEEL AUTHORITY OF INDIA LIMITED	BRIJ BIHARI SINHA Navneet Toppo	VIJAY KANT DUBEY
	ARBITRATION & CONCILATI			
2	A.APPL/25/2019	JAGRAJ INFRASTRUCTURE PRIVATE LIMITED THROUGH ONE OF ITS DIRECTORAHRI ASHWINI KUMAR VS ASHOKA BUILCON LIMITED THROUGH ITS DIRECTOR RAJAN BURAD	PRADEEP KR DEOMANI ASHISH MOHAN MONALISA	
	ARBITRATION & CONCILATI	-		
3	A.APPL/2/2020	MS N P CONSTRUCTION THROUGH ITS PROPRIETOR PRAMOD SINGH VS THE CHAIRMAN CUM MANAGING DIRECTOR HEAVY ENGINEERING CORPORATION LIMITED	RAKESH KUMAR	RAJIV RANJAN MUKESH KUMAR
	ARBITRATION & CONCILATI	ION ORDINANCE, 1996		
		<u>Orders</u>		
4	A.APPL/15/2017	MS R S AGRAWAL INFRATECH PVT LTD THROUGH ITS DIRECTOR SHRI RAVI RAJ AGRAWAL VS ENGINEERING PROJECTS INDIA LTD THROUGH ITS CHAIRMAN CUM MANAGING DIRECTOR AND ANR	AMIT KUMAR DAS ANJANI KUMAR PUJA KUMARI AMRITANSHU SINGH SWATI SHALINI	AMAR NATH GUPTA
	ARBITRATION & CONCILATI	ION ORDINANCE, 1996		
5	A.APPL/4/2019	NCC LIMITED THROUGH ITS AUTHORIZED SIGNATORY V RAMAMURTHY VS THE STATE OF JHARKHAND THROUGH THE SECRETARY SPECIAL WORKS DIVISION BUILDING CONSTRUCTION DEPTT	ROHITASHYA ROY ALIS ROHIT ROY TARUN KR MAHATO VIBHOR MAYANK	AJIT KUMAR
A NO, 78	803/2019 (For Misc.)	52.11		
	ARBITRATION & CONCILATI	ION ORDINANCE, 1996		
5	A.APPL/15/2019	MS KAMDHENU ELECTRONICS PVT LTD THROUG ITS DIRECTOR SRI HARSH MANEK VS BHARAT SANCHAR NIGAM LTD THROUGH THE DIRECTOR	NITIN KR PASARI Vaibhav Vishal SUDHIR KUMAR SINGH VISHAKHA GUPTA SIDHI JALAN	ARBIND KUMAR JHA
	ARBITRATION & CONCILATI			
		<u>Admission</u>		
7	A.APPL/1/2019	MS CHENNAI MICRO PRINT PVT LTD THROUGH ITS MANAGING DIRECTOR SHRI S RAMU VS JHARKHAND EDUCATION PROJECT COUNCIL THROUGH ITS STATE	NITIN KR PASARI Vaibhav Vishal SUDHIR KUMAR SINGH VISHAKHA GUPTA	KRISHNA MURARI
		PROJECT DIRECTOR		

1/2

8	A.APPL/7/2019	MS ARSS INFRASTRUCTURE PROJECTS LTD THROUGH ITS MANAGING DIRECTOR SRI RAJESH AGARWAL VS	RAMIT SATENDER SHWETA SINGH	VIJAY KANT DUBEY AJAY KUMAR SAH
		STEEL AUTHORITY OF INDIA LIMITED REPRESENTED THROUGH ITS CHAIRMAN		
	ARBITRATION & CONCILATI	ON ORDINANCE, 1996		
wt9	A.APPL/8/2019	MS ARSS INFRASTRUCTURE PROJECTS LTD REPRESENTED THROUGH ITS MANAGING DIRECTOR SRI RAJESH AGARWAL VS	RAMIT SATENDER SHWETA SINGH	VIJAY KANT DUBEY INDRAJIT SINHA AJAY KUMAR SAH
		STEEL AUTHORITY OF INDIA LIMITED SAIL REPRESENTED THROUGH ITS CHAIRMAN		
	ARBITRATION & CONCILATI	ON ORDINANCE, 1996		
10	A.APPL/11/2019	MYTHRI INFRA THROUGH ONE OF ITS AUTHORIZED SIGNATORY SRI BOYINA MURALI VS	PARTH S. A. SWAROOP PATI NAGENDRA PATHAK ASHISH KUMAR	MUKESH BIHARI LAL SUDARSHAN SHRIVASTAVA
		MS URANIUM CORPORATION OF INDIA LTD		
	ARBITRATION & CONCILATI	ON ORDINANCE, 1996		
11	A.APPL/17/2019	SHRADDHA HEALTH AND FITNESS PRIVATE LTD THROUGH ITS DIRECTOR MR DIWAKAR PRASAD VS	SHUBHAM GAUTAM	RAHUL KR GUPTA KUSHAL KUMAR AVISH ANAND
		MS J N HOTELS PRIVATE LIMITED		
	ARBITRATION & CONCILATI			
12	A.APPL/18/2019	SHRADDHA HEALTH AND FITNESS PRIVATE LTD THROUGH ITS DIRECTOR MR DIWAKAR PRASAD SINHA VS	SHUBHAM GAUTAM	RAHUL KR GUPTA KUSHAL KUMAR AVISH ANAND
		MS J N HOTELS PRIVATE LIMITED		
	ARBITRATION & CONCILATI		NEEL ANIANI CHATTERIEE	CAUTAM BAKEGU
13	A.APPL/19/2019	MS WHEELS THROUGH ITS DULY AUTHORIZED SIGNATORY NAMELY NAROO GOPAL DAS VS	NEELANJAN CHATTERJEE KUMAR AMIT	GAUTAM RAKESH ANKUR ANAND MAHESH TEWARI ABHISHEK KUMAR DUBEY
		UNION OF INDIA THROUGH GENERAL MANAGER SOURTH EASTERN RAILWAY		
	ARBITRATION & CONCILATI	ON ORDINANCE, 1996		
14	A.APPL/21/2019	MS R K MINERAL DEVELOPMENT PVT LTD THROUGH SHRI RAMESH KUMAR JAIN VS	SUMEET GADODIA SHILPI SANDIL AKSHAY KR MAHATO	VIJAY KANT DUBEY
		HINDALCO INDUSTRIES LIMITED THROUGH ITS MANAGING DIRECTOR		
	ARBITRATION & CONCILATI			
15	A.APPL/22/2019	MS R K MINERAL DEVELOPMENT PVT	SUMEET GADODIA	VIJAY KANT DUBEY
		LTD THROUGH SHRI RAMESH KUMAR JAIN VS	SHILPI SANDIL AKSHAY KR MAHATO	ŕ
		HINDALCO INDUSTRIES LIMITED THROUGH ITS MANAGING DIRECTOR		
	ARBITRATION & CONCILATI	ON ORDINANCE, 1996		
16	A.APPL/26/2019	MS SHREE SHAKAMBHARI MARKETING THROUGH ITS PROPRIETOR PAWAN KUMAR AGRAWAL VS	ASHIM KR SAHANI AJIT KUMAR	MR.ASHUTOSH ANAND RAHUL LAMBA NAVEEN KUMAR
		HINDUSTAN PETROLEUM CORPORATION LIMITED		
	ARBITRATION & CONCILATI	ON ORDINANCE, 1996		

ALTERNATIVE CAUSELIST

COURT NO. 12 (THROUGH VC) SINGLE BENCH (BENCH ID-24722)

HON'BLE MR. JUSTICE APARESH KUMAR SINGH

		Orders(with d	efect)	
L	Tr.Pet.CVL/14/2020	USHA DEVI ALIAS USHA KUMARI VS KARTIK PRASAD	PANKAJ KR MISHRA	
	CODE OF CIVIL PROCEDURE,			
2	Tr.Pet.CVL/15/2020	MUGDHA VERMA VS	SIDHARTHA ROY	
	CODE OF CIVIL PROCEDURE,	ABHISHEK SHANKAR		
3	Tr.Pet.CVL/18/2020	ANUSHA THAKUR	PRATIUSH LALA	
,	11.1 Ct.CVL/10/2020	vs ABHIROOP PATHAK	TRATIOSTI EALA	
	CODE OF CIVIL PROCEDURE,	1908		
	A.B.A./6917/2020	UPENDRA YADAV vs THE STATE OF JHARKHAND	PURNENDU KR JHA	VINEET KUMAR VASHISTHA
	INDIAN PENAL CODE, 1860			
5	A.B.A./6918/2020	MANGAN MOHLI VS THE STATE OF JHARKHAND	PRAN PRANAY RAJ NARAYAN DWIVEDI	VISHWANATH ROY
	CHILDREN SEXUAL PROTECTI			
5	A.B.A./6919/2020	MD SADDAM ALIAS SADDAM RAIN vs	PRASHANT KUMAR RAI	ANUP PAWAN TOPNO
		THE STATE OF JHARKHAND		
,	INDIAN PENAL CODE, 1860	CLINIII DUODI ALIAC CLINII DAIAK	MANUCLI KLIMAD	CARDIII MALITO
•	A.B.A./6920/2020	SUNIL DHOBI ALIAS SUNI RAJAK VS THE STATE OF JHARKHAND	MANISH KUMAR	SARDHU MAHTO
	ARMS ACT,1959	,		
;	A.B.A./6921/2020	KAMLESH KUMAR UPADHYAY VS	MANOJ KR. NO.2	PRABHU DAYAL AGRAWAL
		THE STATE OF JHARKHAND		
	JHARKHAND MINERALS(PREV	ENTION OF ILLEGAL MINING,TRANSPORTATION AND		
	A D A /4F0C/2020	Fresh Filing (Adı		CHDODII KIIMAD DIIDEV
)	A.B.A./4596/2020	LALITESHWAR MAHATO VS THE STATE OF JHARKHAND	SHEKHAR PRASAD SINHA SATYAM KUMAR	SUBODH KUMAR DUBEY
	INDIAN PENAL CODE, 1860	,		
.0	A.B.A./6207/2020	MD SAJJAD vs	UTTAM KR DAS KRISHNA PRAJAPATI	PRAVEEN KR APPU
	INDIAN DENAL CODE 1060	THE STATE OF JHARKHAND		
	INDIAN PENAL CODE, 1860	Admissio	n	
.1	Tr.Pet.CVL/17/2020	INDRANI GUPTA	DINESH KUMAR	
	11.1 Ct.CVL/17/2020	vs ASHISH KUMAR GUPTA	DINESTI KOMAN	
	CODE OF CIVIL PROCEDURE,	1908		
.2	Tr.Pet.CVL/22/2020	PUJA SINGH vs	PRATIK SEN	
	CODE OF CIVIL PROCEDURE	RAHUL KUMAR		
.3	CODE OF CIVIL PROCEDURE, Cont.(CvI)/150/2020	RAJ KUMAR NARAYAN DAS VS	SANJAY KUMAR PANDEY SANJIT KUMAR	PRABHAT KR SINHA PARTH S. A. SWAROOP PA
		THE STATE OF JHARKHAND		
	CONTEMPT OF COURTS ACT 1			
L4	Cont.(CvI)/509/2020	SANJAY KUMAR SINGH	AMIT KR TIWARI	MANISH MISHRA
		VS THE STATE OF JHARKHAND		

NOTIFIED CASES CAUSELIST COURT NO 12-FOR MONDAY THE 18TH JANUARY 2021 HIGH COURT OF JHARKHAND, RANCHI - 2 -

15 Cont.(CvI)/516/2020

RAHUL KUMAR **VS** THE STATE OF JHARKHAND AMIT KR TIWARI

MANISH MISHRA

CONTEMPT OF COURTS ACT 1971

ALTERNATIVE CAUSELIST

COURT NO. 13 (THROUGH VC)

SINGLE BENCH (BENCH ID-24812)

HON'BLE MR.JUSTICE SUJIT NARAYAN PRASAD

A NO. 5189/2013 (For Misc.) CODE OF CIVIL PROCEDURE, 1908 2 W.P.(C)/3384/2013 RAMJEEWAN SAHU SCUSTOM & EXCISE-00 3 CONT. (CVI)/R31/2019 PALTURAM MAHATO STATE STATE OF JHARKHAND 4 CONT. (CVI)/R31/2019 PALTURAM MAHATO STATE STATE OF JHARKHAND 5 CONT. (CVI)/R31/2019 PALTURAM MAHATO STATE STATE OF JHARKHAND 6 CONT. (CVI)/R31/2019 MOSARAT PARVEEN STATE STATE OF JHARKHAND 6 CONT. (CVI)/R31/2019 NARAYAN VARNWAL STATE STATE OF JHARKHAND 7 CONTEMPT OF COURTS ACT 1971 6 CONT. (CVI)/R31/2019 NARAYAN VARNWAL STATE STATE OF JHARKHAND 6 CONT. (CVI)/R31/2019 NARAYAN VARNWAL STATE STATE OF JHARKHAND 7 CONTEMPT OF COURTS ACT 1971 7 CONT. (CVI)/R31/2019 POONAM SHRIVASTAVA STATE STATE OF JHARKHAND 6 CONT. (CVI)/R31/2019 POONAM SHRIVASTAVA STATE STATE OF JHARKHAND 7 CONTEMPT OF COURTS ACT 1971 7 CONT. (CVI)/R329/2019 SATYANARAYAN MISHRA SV STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 7 CONT. (CVI)/R329/2019 SATYANARAYAN MISHRA SV STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 7 CONT. (CVI)/R329/2019 SATYANARAYAN MISHRA SV STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 8 CONT. (CVI)/R329/2019 PRADIP KUMAR PANDEY STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 7 CONT. (CVI)/R329/2019 PRADIP KUMAR PANDEY STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 8 CONT. (CVI)/R329/2019 PRADIP KUMAR PANDEY STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 8 CONT. (CVI)/R329/2019 PRADIP KUMAR PANDEY STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 8 CONT. (CVI)/R329/2019 PRADIP KUMAR PANDEY STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 8 CONT. (CVI)/R329/2019 PRADIP KUMAR PANDEY STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 8 CONT. (CVI)/R329/2019 PRADIP KUMAR PANDEY STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 8 CONT. (CVI)/R329/2019 PRADIP KUMAR PANDEY STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 8 CONTEMPT OF COURTS ACT 1971		Orders(with def	fect)	
A NO, 5189/2013 for Misc.) CODE OF CIVIL PROCEDURE, 1908 2 W.P(C)/3384/2013 RAMJEEWAN SAHU	W.P(C)/3303/2013	UPBHOKTA BHANDAR LTD THROUGH ITS SECRETARY SRI NILENDU BANERJEE VS	АМІТАВН	SACHIN KUMAR PAWAN KUMAR CHANDRA G. A. BARDHAN
RAMJEEWAN SAHU VS VS VS CUSTOM & EXCISE-00 RAMOJEWAN SAHU VS CONT. (CVI)/831/2019 PALTURAM MAHATO VS THE STATE OF JHARKHAND A NO. 962/2020 (For Ignoring the defect) CONTEMPT OF COURTS ACT 1971 CONTEMPT OF COURTS ACT	89/2013 (For Misc.)	•		
VS EXCISE AND PROHIVITION CUSTOM & EXCISE-00 CONT. (CVI)/831/2019 PALTURAM MAHATO VS THE STATE OF JHARKHAND A NO. 962/2020 (For Ignoring the defect) CONTEMPT OF COURTS ACT 1971 ORDERS W. P(C)/2901/2013 MS RIVEN I ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL WS MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT OF WORK WILLOW AND ORS ALLOTMENT OF WORK WILLOW AND ORS ALLOTMENT OF WORK WILLOW AND ORS ALLOTMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT OF WORK WILLOW AND ORS MS RIES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT AND ORD ORS WILLOW AND ORS ALLOTMENT OF	CODE OF CIVIL PROCEDURE, 19	08		
A NO. 962/2020 (For Ignoring the defect) CONTEMPT OF COURTS ACT 1971 CONTEMPT OF COURT	W.P(C)/3384/2013	VS		RAJESH KUMAR
THE STATE OF JHARKHAND A NO, 962/2020 (For Ignoring the defect) CONTEMPT OF COURTS ACT 1971 CONTEMPT OF COURTS ACT 1971 THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 ARRAYAN VARNWAL STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONTEMP	CUSTOM & EXCISE-00			
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Cont.(CvI)/1002/2019 MOSARAT PARVEEN VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CvI)/1015/2019 NARAYAN VARNWAL VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT				
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THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONTEMPT OF COURTS AC	CONTEMPT OF COURTS ACT 19	•		
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CONTEMPT OF COURTS ACT 1971 SATYANARAYAN MISHRA VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 AMAILY RANJAN PIYUSH PODDAR TAPASH KABIRAJ DARSHANA PODDAR MIS SHRESTH GAUTAM SURANJAN SHRESTH GAUTAM SHREST				
VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT. (CVI)/1229/2019 SATYANARAYAN MISHRA VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT. (CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Orders W.P(C)/2901/2013 MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVERNMENT OF RAILWAYS AND ORS ALLOTMENT OF WORK W*10 W.P(C)/2882/2013 MS TRIVENI ENGICONS PVT LTD RAJIV RANJAN SHRESTH GAUTAM VISHAL KUMAR TRIVEDI JARSHANA PODDAR TAPASH KABIRAJ JARSH KABIRA JARSH KABIRA JARSH KABIRA JARSH KABIRA JARSH KABIRA JARSH			LLIKECH KUMAD	LAVANT ED ANIZUN TODDO
CONTEMPT OF COURTS ACT 1971 CONTEMPT OF COUR	Cont.(CVI)/1201/2019	VS		JAYANT FRANKLIN TOPPO
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CONTEMPT OF COURTS ACT 1971 Cont. (CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND GOVIND RAY KARAN CONTEMPT OF COURTS ACT 1971 Orders W.P(C)/2901/2013 MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND RAY KARAN VS MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT OF WORK Wt10 W.P(C)/2882/2013 MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND RAY KARAN MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT OF WORK Wt10 W.P(C)/2882/2013 MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VS MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAJIV RANJAN SUMANTRA SINHA VISHAL KUMAR TRIVEDI AMRITA SINHA BIREN PODDAR VIKAS PANDEY VIKAS PANDEY	Cont.(Cvl)/1229/2019	VS		JAYANT FRANKLIN TOPPO
CONTEMPT OF COURTS ACT 1971 W.P(C)/2901/2013 ALLOTMENT OF WORK Wt10 W.P(C)/2882/2013 MS TRIVENI ENGICONS PVT LTD GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VISHAL KUMAR TRIVEDI VIKAS PANDEY BIREN PODDAR TAPASH KABIRAJ VIKAS PANDEY	CONTEMPT OF COURTS ACT 19	•		
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W.P(C)/2901/2013 MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VS MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT OF WORK Wt10 W.P(C)/2882/2013 MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VISHAL KUMAR TRIVEDI DARSHANA PODDAR MIS AMRITA SINHA VIKAS PANDEY BIREN PODDAR THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VS WMANTRA SINHA DARSHANA PODDAR MIS VS WMANTRA SINHA VISHAL KUMAR TRIVEDI AMRITA SINHA BIREN PODDAR VIKAS PANDEY VIKAS PANDEY VIKAS PANDEY VIKAS PANDEY		STATE OF JHARKHAND	GOVIND RAY KARAN	
W.P(C)/2901/2013 MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VISHAL KUMAR TRIVEDI VS MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT OF WORK Wt10 W.P(C)/2882/2013 MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VS MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VS VS VISHAL KUMAR TRIVEDI AMRITA SINHA DARSHANA PODDAR TAPASH KABIRAJ DARSHANA PODDAR MIS VS VISHAL KUMAR TRIVEDI AMRITA SINHA BIREN PODDAR VISHAL KUMAR TRIVEDI VISHAL KUMAR TRIVEDI AMRITA SINHA BIREN PODDAR VIKAS PANDEY VIKAS PANDEY	CONTEMPT OF COURTS ACT 19			
THROUGH ONE OF ITS DIRECTOR SRI SHRESTH GAUTAM VISHAL KUMAR TRIVEDI DARSHANA PODDAR MIS AMRITA SINHA VIKAS PANDEY BIREN PODDAR SILWAYS AND ORS ALLOTMENT OF WORK wt10 W.P(C)/2882/2013 MS TRIVENI ENGICONS PVT LTD RAJIV RANJAN PIYUSH PODDAR THROUGH ONE OF ITS DIRECTOR SRI SHRESTH GAUTAM TAPASH KABIRAJ GOVIND PD AGARWAL SUMANTRA SINHA DARSHANA PODDAR MIS VS VISHAL KUMAR TRIVEDI AMRITA SINHA BIREN PODDAR VIKAS PANDEY RAILWAYS AND ORS THROUGH ONE OF ITS DIRECTOR SRI SHRESTH GAUTAM TAPASH KABIRAJ DARSHANA PODDAR MIS VS VISHAL KUMAR TRIVEDI AMRITA SINHA BIREN PODDAR VIKAS PANDEY RAILWAYS AND ORS				
Wt10 W.P(C)/2882/2013 MS TRIVENI ENGICONS PVT LTD RAJIV RANJAN PIYUSH PODDAR THROUGH ONE OF ITS DIRECTOR SRI SHRESTH GAUTAM TAPASH KABIRAJ GOVIND PD AGARWAL SUMANTRA SINHA DARSHANA PODDAR MIS VS VISHAL KUMAR TRIVEDI AMRITA SINHA MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS	W.P(C)/2901/2013	THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VS MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF	SHRESTH GAUTAM	TAPASH KABIRAJ DARSHANA PODDAR MISHI AMRITA SINHA VIKAS PANDEY
THROUGH ONE OF ITS DIRECTOR SRI SHRESTH GAUTAM TAPASH KABIRAJ GOVIND PD AGARWAL SUMANTRA SINHA DARSHANA PODDAR MIS VS VISHAL KUMAR TRIVEDI AMRITA SINHA MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS	ALLOTMENT OF WORK			
	W.P(C)/2882/2013	THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VS MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF	SHRESTH GAUTAM SUMANTRA SINHA	TAPASH KABIRAJ DARSHANA PODDAR MISH AMRITA SINHA BIREN PODDAR
DECIDIARY MATTERS OF	DECIDIIADV MATTERC 00	MILWATS AND UKS		
		89/2013 (For Misc.) CODE OF CIVIL PROCEDURE, 19 W.P(C)/3384/2013 CUSTOM & EXCISE-00 Cont.(CVI)/831/2019 2/2020 (For Ignoring the defect) CONTEMPT OF COURTS ACT 19: Cont.(CVI)/1002/2019 CONTEMPT OF COURTS ACT 19: Cont.(CVI)/1015/2019 CONTEMPT OF COURTS ACT 19: Cont.(CVI)/1201/2019 CONTEMPT OF COURTS ACT 19: Cont.(CVI)/1229/2019 CONTEMPT OF COURTS ACT 19: Cont.(CVI)/1240/2019 CONTEMPT OF COURTS ACT 19: W.P(C)/2901/2013	W.P(C)/3303/2013 ISPAT KARAMCHARI SHAHKARI UPBHOKTA BHANDAR LTD THROUGH ITS SECRETARY SRI NILENDU BANERJEE VS THE STATE OF JHARKHAND AND ANR 89/2013 (For Misc.) CODE OF CIVIL PROCEDURE, 1908 W.P(C)/3384/2013 RAMJEEWAN SAHU VS EXCISE AND PROHIVITION CUSTOM & EXCISE-00 Cont.(CVI)/831/2019 PALTURAM MAHATO VS THE STATE OF JHARKHAND 2/2/2020 (For Ignoring the defect) CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1002/2019 MOSARAT PARVEEN VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1015/2019 NARAYAN VARNWAL VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1201/2019 POONAM SHRIVASTAVA VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1229/2019 SATYANARAYAN MISHRA VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONTEMPT OF COURTS	UPBHOKTA BHANDAR LTD THROUGH ITS SECRETARY SRI NILENDU BANERJEE VS THE STATE OF JHARKHAND AND ANR 89/2013 (For Misc.) CODE OF CIVIL PROCEDURE, 1908 W.P(C)/3384/2013 RAMJEEWAN SAHU VS EXCISE AND PROHIVITION CUSTOM & EXCISE-00 Cont.(CVI)/831/2019 PALTURAM MAHATO VS THE STATE OF JHARKHAND 2/202020 (For Ignoring the defect) CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1002/2019 THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1015/2019 NARAYAN VARNWAL VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1201/2019 POONAM SHRIVASTAVA VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 Cont.(CVI)/1229/2019 CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1229/2019 SATYANARAYAN MISHRA VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1229/2019 SATYANARAYAN MISHRA VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1229/2019 SATYANARAYAN MISHRA VS THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971 CONT.(CVI)/1240/2019 PRADIP KUMAR PANDEY VS STATE OF JHARKHAND SHRESTH GAUTAM VISHAL KUMAR TRIVEDI VS MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT OF WORK W.P(C)/2882/2013 MS TRISE LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS ALLOTMENT OF WORK W.P(C)/2882/2013 MS RIES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS

wt11	W.P(C)/2900/2013	MS ARSS TRIVENI JV THROUGH ITS	RAJIV RANJAN	TAPASH KABIRAJ
		DIRECTOR SRI ADARSH DODRAJKA vs	SHRESTH GAUTAM SUMANTRA SINHA VISHAL KUMAR TRIVEDI	PIYUSH PODDAR DARSHANA PODDAR MISHRA RAJ KUMAR GUPTA
		MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS		
	CODE OF CIVIL PROCEDURE, 190	08		
wt12	W.P(C)/2903/2013	MS TRIVENI ENGICONS PVT LTD THROUGH ONE OF ITS DIRECTOR SRI GOVIND PD AGARWAL VS	RAJIV RANJAN SHRESTH GAUTAM VISHAL KUMAR TRIVEDI	PIYUSH PODDAR TAPASH KABIRAJ DARSHANA PODDAR MISHRA AMRITA SINHA
		MS RITES LTD THROUGH THE GOVERNMENT OF INDIA MINISTRY OF RAILWAYS AND ORS		VIKAS PANDEY BIREN PODDAR
	ALLOTMENT OF WORK			
13	W.P(C)/5491/2013	SMT ARCHANA vs	BINOD KR DUBEY NISHANT KUMAR ROY	JAI PRAKASH,(A A G)
		FINANCE		
	CODE OF CIVIL PROCEDURE, 190			
1.4	W D/C\/F12C/2012	Fresh Filing (Admi		CLIMID DDACAD
14	W.P(C)/5136/2013	RITESH LODHA vs	PRABHU DAYAL AGRAWAL	SUMIR PRASAD
		THE STATE OF JHARKHAND AND ANR		
	ESSENTIAL COMMODITIES ACT, 1			
15	W.P(C)/2231/2013	Admission KALI PADA MAHATO	JAGANNATH MAHATO	MD. SHAMIM AKHTAR
13	W.1 (C)/2231/2013	VS	JAGANNATTIMATIATO	MD. SHAMM AKITAK
		LAND ACQUISITION AND REHABILITATION		
IA NO, 31	86/2013 (For Misc.), 6490/2013 (Fo	or EARLY HEARING)		
1.0	LAND ACQUISITION ACT 1894	DAL KRICINIA TRIBATILI	DAIIV DANIANI	
16	W.P(C)/2417/2013	BAL KRISHNA TRIPATHI VS SRI KRISHNA TRIPATHI AND ANR	RAJIV RANJAN SHRESTH GAUTAM VISHAL KUMAR TRIVEDI	PRAVIN KUMAR SUBHASH KUMAR MISHRA RAJEEV RANJAN TIWARY VISHAL KUMAR TIWARY KRISHNA MURARI PRASHANT KUMAR SINGH ATUL KUMAR
	CO-OPERATIVE SOCIETIES ACT,	1912		
17	W.P(C)/5005/2013	RAJENDRA SINGH ALIAS RANJENDRA PRASAD SINGH VS COLLECTARIATE	ASHOK KUMAR SINHA AMRITA KUMARI RASHMI KUMAR	MD. SHAMIM AKHTAR MANOJ KR. NO.3
	LAND ACQUISITION ACT 1894	COLLECTANIATE		
18	W.P(C)/5009/2013	MS CENTRAL COALFIELDS LIMITED THROUGH ITS PROJECT OFFICER SHRI JAYDEO GHOSH VS MINES AND GEOLOGY	AMIT KUMAR DAS ARBIND KUMAR	JAI PRAKASH,(A A G) RAHUL SABOO
	CODE OF CIVIL PROCEDURE, 190			
19	W.P(C)/5403/2013	KARAM CHAND ORAON AND ANR	SUBHASH KUMAR MISHRA	SRIJIT CHOUDHARY
		vs COLLECTARIATE	PRAVIN KUMAR VISHAL KUMAR TIWARY ATUL KUMAR	
	CODE OF CIVIL PROCEDURE, 190	08		
20	W.P(C)/5454/2013	DASRATH MANDAL VS	SURAJ SINGH INDRAJIT SINHA	VIKASH KISHORE PRASAD SATISH KUMAR KESHRI
		THE STATE OF JHARKHAND THROUGH THE COMMISSIONER AND ORS	RAUNAK SAHAY AJAY KUMAR SAH KRISHANU RAY ARPAN MISHRA	GURUPAD SINGH MUNDA
21	CNT ACT	LIMECU NATU TIMARI	CLINIII VIIMAD	CDUIT CHOUDHARY
21	W.P(C)/5474/2013	UMESH NATH TIWARI VS CHIEF SECRETORY	SUNIL KUMAR SHASHI BHUSHAN	SRIJIT CHOUDHARY Mr. Sanjeev Thakur SC (L C) I
	MUTATION PROCEEDING			

22	W.P(C)/5519/2013	THE STATE OF JHARKHAND THROUGH THE PRINCIPAL SECRETARY HEALTH AND FAMILY WELFARE AND ANR VS	ABHIJEET KR SINGH MS LAXMI MURMU, SC	SAMAVESH BHANJ DEO VIKASH KUMAR RITU KUMAR
	RIGHT TO INFORMATION ACT	THE INFORMATION COMMISSIONER STATE INFORMATION COMMISSION AND ORS		
wt23	W.P(C)/6377/2011	UGESHWAR RAM	MANISH MISHRA	SAMAVESH BHANJ DEO VIKASH KUMAR
		JHARKHAND STATE INFORMATION COOMMISSION	RAJNIKANT	AJIT KUMAR (A.A.G.) JAGDEESH RUPESH SINGH NIKI SINHA RITU KUMAR RAHUL SABOO
	QUASHING MATTER			
24	Cont.(CvI)/530/2019	MS NATIONAL PRINTERS THROUGH ONE OF ITS DIRECTOR KRISHNA KANT KEDIA VS	NITIN KR PASARI Vaibhav Vishal SUDHIR KUMAR SINGH	NAVIN KR SINGH
		THE STATE OF JHARKHAND		
	CONTEMPT OF COURTS ACT 197	1		
25	Cont.(CvI)/601/2019	BALMIKI TIWARI VS	AMIT KR TIWARI	HEMANT KR GUPTA
		THE STATE OF JHARKHAND		
IA NO, 10	0563/2019	•		
	CONTEMPT OF COURTS ACT 197	1		
26	Cont.(CvI)/622/2019	BINOD BHAGAT ALIAS BINOD KUMAR BHAGAT VS THE STATE OF JHARKHAND	RAJEEV RANJAN TIWARY	SANJEEV THAKUR
	CONTEMPT OF COURTS ACT 197			
27	Cont.(CvI)/624/2019	RAJESH BARAIK	MANOJ KR SINHA	RUPESH SINGH
		VS		MANOJ KUMAR
	CONTEMPT OF COURTS ACT 107	THE STATE OF JHARKHAND		
28	CONTEMPT OF COURTS ACT 1975 Cont.(CvI)/629/2019	SAROI KUMAR DAS	VISHAL KUMAR TRIVEDI	ATANU BANERJEE
20	CON(CVI)/023/2013	VS	SATISH KUMAR	SWEETY TOPNO
		THE STATE OF JHARKHAND		
	CONTEMPT OF COURTS ACT 197			
29	Cont.(CvI)/638/2019	MATHIYAS TOPPO vs	RUBY PARWEEN NANDA KUMARI	RUPESH SINGH NEELAM TIWARY
		THE STATE OF JHARKHAND	NANDA KUMAKI	RAHUL KR GUPTA
				DHARMENDRA KR MALITYAR
	CONTEMPT OF COURTS ACT 197			
30	Cont.(CvI)/711/2019	NUTAN VERMA VS	PAWAN KUMAR CHOUDHARY KUSHAL KUMAR	RUPESH SINGH MANOI KUMAR
		THE STATE OF JHARKHAND	AVISH ANAND AKSHAY VERMA ACHINTO SEN	MANO KOMAK
IA NO, 47	788/2020 (For SUBSTITUTION)			
21	CONTEMPT OF COURTS ACT 197		LUKECHKUMAR	DD ACHANIT DALLAN
31	Cont.(Cvl)/843/2019	MD ISHAQUE ANSARI VS	LUKESH KUMAR PRADEEP KUMAR	PRASHANT PALLAV MITHLESH SINGH G.A. IV
		THE STATE OF JHARKHAND		
	CONTEMPT OF COURTS ACT 197	1		
32	Cont.(CvI)/1021/2019	AJIT NAYAK	DEEN BANDHU	PRASHANT PALLAV
		vs Mr Jitendra Singh Deputy Commissioner	PRAVEEN AKHOURI OM PRAKASH PRASAD	
	CONTEMPT OF COURTS ACT 197	1		